

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

(IB)-157(PB)/2017

IN THE MATTER OF:

M/s. Dolphin Offshore Enterprises (India) LimitedPETITIONER

Vs.

M/s. Instrument Limited RESPONDENT

SECTION :
Under Section 9 of (IBC)

Order delivered on 07.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)
DEEPA KRISHAN,
Hon'ble member (Technical)

For the Petitioner /Applicant : Mr. Sharad Tyagi, Advocate

For the Respondent : Mr.Sanjib Kr Mohanty, Sr. Panel Central
Government Counsel.
: Mr. P.S. Chandralekha, Advocate for R-2
Mr. Rakesh Wadhwa, Advocate for R-1

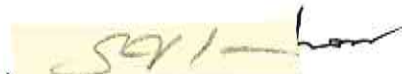
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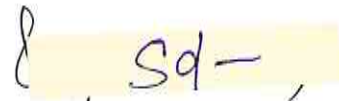
Learned Counsel for the parties are present. Ld. Counsel for the petitioner represents that for the respondent company, namely, M/s. Instrument Limited, Mr. Rakesh Wadhwa, Advocate has appeared.

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Mr. Sanjib Kumar Mohanty, Sr. Panel Central Central Government Counsel also appeared for R-2. Ld. Counsel for the respondent seeks two weeks time to file reply to the petition. However, in view of the time constraints under the IBC Code, 2016, ten days time is granted to file the reply with a copy of reply in advance to be served to the Counsel for the petitioner to enable him to file the rejoinder, if any.

Post the matter on 24.7.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
07.7.2017